

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.08/81 DATED 11.07.2017

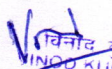
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 08/81 dated 11.07.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Dy. IA	MOS
4.	Baljit Singh, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No8/81 dated 11.07.2017 are confirmed by the Members.


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	Case No.: 1/25/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00596/AM17/	RLA File :05/23/040/00383/AM12/	Lic.No/Date:0510313434 04.01.2012	Defer Date: 22.08.2017
Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

2	Case No.: 2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

3	Case No.: 1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

4	Case No.: 9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Withdrawn
	HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	
Decision : NC observed that application has not been forwarded by the CLA, Delhi despite reminder. NC presumed that no ratification is required in this case. Accordingly, NC decided to withdraw the case from agenda.				
RA may take suitable consequential action accordingly.				

5	Case No.: 66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 22.08.2017
Decision : NC noted that DHI vide their F.No.3/58/2014 dated 10.07.2017 has informed that firm has requested for ratification of norms on repeat basis, however, it is observed				

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
अधीक्षक, विकास अधिकारी
Deputy Director, Development Officer
विदेश व्यापार महानिदेशालय
Directorate of Foreign Trade
विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

that the export product are different. NC decided to examine the case.

The case stands deferred to 22.08.2017.

6	Case No.: 17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

7	Case No.: 12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

8	Case No.: 4/25/81-ALC2/2016	Party Name:M/S PARAMOUNT EXPORTS	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00599/AM17/	RLA File :29/24/040/00010/AM14/	Lic.No/Date:2910024177 19.02.2014	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

9	Case No.: 24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

10	Case No.: 86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File	RLA File	Lic.No/Date:0510380165	Defer Date:

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00087/AM15/	:05/23/040/00265/AM13/	24.02.2014	22.08.2017
------------------------	------------------------	------------	------------

Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

11	Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status : Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

12	Case No.:3/23/81-ALC2/2015	Party Name:ANAND TEKNOV AIDS ENGINEERING INDIA LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

13	Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

14	Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

15	Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:8/81-ALC2/2017	Status: Deferred
----	-----------------------------	--------------------------	-----------------------------	---------------------

		11.07.2017	
HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

Case No.: 3/25/81-ALC2/2016	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:8/81- ALC2/2017 11.07.2017	Rejected
HQ File :01/81/050/00598/AM17/	RLA File :07/24/040/00370/AM15/	Lic.No/Date:0710107425 14.01.2015	
16 Decision : NC observed that DIPP deficiency letter dated 20.03.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.: 26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 22.08.2017
17 Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

Case No.: 7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 22.08.2017
18 Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

Case No.: 20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 22.08.2017
19 Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारत सरकार/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 22.08.2017.

Case No.:37/8/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2017-TSW/20 dated 11/07/2017 as under :			
20	1. Words "With 3LPP coating & 30 MM thick cement lining" may be suffixed with the description of export item. 2. Net weight of export item may be specified as 463.048 MT. 3. Quantity of export item may also be specified as 2525 Meters 4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2. 5. Net weight of import items at Sl. No. 1, 2 & 3 may be specified as 190 MT, 115 MT & 7 MT respectively. 6. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed on net to net basis with accountability clause. 7. Quantities of import items at Sl. No. 4 & 12 may be allowed as applied for. 8. Quantities of import items at Sl. No. 5 & 6 may be allowed as 0.218 MT & 0.472 MT respectively taking clue from SION C-1290/1291 & 1292. 9. Quantity of import item at Sl. No. 7 may be allowed as 5 MT as claimed by the firm taking clue from SION C-1290/1291 & 1292. 10. Quantity of import item at Sl. No. 8 may be allowed as 0.11 MT as 1.05 Kgs./Kg. content in export item. 11. Quantity of import item at Sl. No. 9 may be allowed as 55 Nos. (5.5 MT) on net to net basis. 12. Quantity of import item at Sl. No. 10 may be allowed as 24 MT as 1.05 Kgs./Kg. content in export item. 13. Size of one roll for import item at Sl. No. 11 may be specified as 30 Meters. 14. Quantity of import item at Sl. No. 11 may be on net to net basis.		
	RA may take suitable consequential action accordingly.		

Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 22.08.2017
21			
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 22.08.2017
22			

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
भारतीय विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 26/8/81-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date: 0710108374 16.06.2015	Defer Date: 22.08.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/53/2017-TSW/23 dated 11/07/2017 as under : 1. Quantities of export items in Nos. also in addition to their weights. 2. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. 3. Input raw material blank size and weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage, export product wise.			
The case stands deferred to 22.08.2017.			

Case No.: 6/14/81-ALC2/2015	Party Name: GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date: 3110065618 03.09.2015	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

Case No.: 14/17/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date: 2210015312 17.09.2015	Defer Date: 22.08.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

Case No.: 2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date: 2210015383 18.12.2015	Defer Date: 22.08.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

27	Case No.:10/7/81-ALC2/2016	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Rejected
	HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date:0310801730 12.01.2016	
Decision : NC observed that DIPP deficiency letter dated 20.03.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

28	Case No.:3/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

29	Case No.:5/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

30	Case No.:1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Withdrawn
	HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	
Decision : NC observed that application has not been forwarded by the RA, Ahmedabad, despite reminders. NC presumed that no ratification is required in this case. Accordingly, NC decided to withdraw the case from agenda. RA may take suitable consequential action accordingly.				

31	Case No.:4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 22.08.2017

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

32	Case No.:10/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00345/AM17/	RLA File :25/24/040/00002/AM17/	Lic.No/Date:2510004486 12.04.2016	
Decision : NC considered the agenda alongwith relevant documents and taking cue from AA No.0410162048 dated 22.04.2016, NC decided to ratify the norms for the above AA, allowing import for 1,08,150kg inclusive of 3% wastage. RA may take suitable consequential action accordingly.				

33	Case No.:3/8/81-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:06100355 26.04.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA was referred to DIPP (Chemical Division) for comments. NC decided to await their reply and defer the case. The case stands deferred to 22.08.2017.				

34	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 22.08.2017
Decision :NC noted that firm has sought 15days time for filing of reply. NC decided to grant extension of time and defer the case. The case stands deferred to 22.08.2017.				

35	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 22.08.2017
Decision :NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

36	Case No.:16/10/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2017	Status: Deferred
----	-----------------------------	--	-----------------------------	---------------------

		11.07.2017	
HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date:0510398617 25.05.2016	Defer Date: 22.08.2017
Decision :NC observed that reply of the firm has been referred to DHI.NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

37	Case No.: 49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

38	Case No.: 51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

39	Case No.: 6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date: 22.08.2017
Decision :NC noted that reply of the firm to DHI deficiency letter received and same is being sent to DHI for comments.				
The case stands deferred to 22.08.2017.				

40	Case No.: 1/8/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	
Decision : NC considered the agenda alongwith relevant documents and taking cue from AA No.0410162048 dated 22.04.2016, NC decided to ratify the norms for the above AA, allowing import for 4,12,000kg inclusive of 3% wastage.				
RA may take suitable consequential action accordingly.				

41	Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 22.08.2017
Decision : NC noted that firm has sought 15days time for filing of reply. NC decided to grant extension of time and defer the case.				
The case stands deferred to 22.08.2017.				

42	Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 22.08.2017
Decision : NC observed that reminder sent to firm on 28.06.2017 to deficiency letter of MOS. NC decided to await their reply and defer the case.				
The case stands deferred to 22.08.2017.				

43	Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00532/AM17/	RLA File :02/24/040/00061/AM17/	Lic.No/Date:0210206784 24.06.2016	Defer Date: 22.08.2017
Decision : NC observed that reply submitted by the firm is not complete. NC decided to ask the firm to submit information in respect of Sl. No. 3 & 5 of Standard Deficiency Format-export product wise.				
The case stands deferred to 22.08.2017.				
44	Case No.:1/13/81-ALC2/2016	Paty Name:ORION METAL POWDER PVT LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Rejected
	HQ File :01/81/050/00236/AM17/	RLA File :02/24/040/00063/AM17/	Lic.No/Date:0210206848 20.07.2016	
Decision : NC observed that DIPP deficiency letter dated 21.01.2017 followed with reminder dated 16.02.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

45	Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 22.08.2017
Decision : NC observed that reply of the DHI deficiency letter received and same is being				

sent to DHI for comments.

The case stands deferred to 22.08.2017.

46	Case No.: 5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 22.08.2017
	Decision : NC observed that reply of the DHI deficiency letter received and same is being sent to DHI for comments. The case stands deferred to 22.08.2017.			

47	Case No.: 4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 22.08.2017
	Decision : NC observed that reply of the DHI deficiency letter received and same is being sent to DHI for comments. The case stands deferred to 22.08.2017.			

48	Case No.: 11/13/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received. NC decided to request CLA, Delhi to provide three set of application alongwith related documents for examination of the case. The case stands deferred to 22.08.2017.			

49	Case No.: 31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

50	Case No.: 8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
----	------------------------------------	--	---	-----------------------------------

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
उप विदेश विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
UDYOG BHAWAN, NEW DELHI

बलजीत सिंह/BALJIT SINGH
उप महाविदेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशिक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 22.08.2017
-----------------------------------	------------------------------------	--------------------------------------	---------------------------

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 11/17/81-ALC2/2016	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00346/AM17/	RLA File :25/24/040/00014/AM17/	Lic.No/Date:2510004655 30.08.2016	Defer Date:13.06.2017

51 **Decision :** NC considered the agenda alongwith relevant documents and taking cue from AA No.0410162048 dated 22.04.2016, NC decided to **ratify** the norms for the above AA, allowing import for 4,12,000kg inclusive of 3% wastage.

RA may take suitable consequential action accordingly.

Case No.: 12/22/81-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 22.08.2017

52 **Decision :** NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 11/22/81-ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 22.08.2017

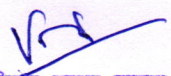
53 **Decision :** NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

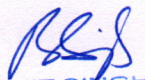
The case stands deferred to 22.08.2017.

Case No.: 2/16/81-ALC2/2016	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016	Defer Date: 22.08.2017

54 **Decision :** NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

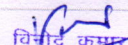

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास निदेशक
Foreign Trade Development Director
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

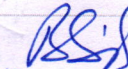

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

55	Case No.:29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

56	Case No.:4/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00509/AM17/	RLA File :03/94/040/00612/AM17/	Lic.No/Date:0310808875 28.10.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/ 56 dated 11.07.2017 as under: Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017: 1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product . 2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593. RA may take suitable consequential action accordingly.				

57	Case No.:5/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00510/AM17/	RLA File :03/94/040/00611/AM17/	Lic.No/Date:0310808874 28.10.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/57 dated 11.07.2017 as under: Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017: 1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product . 2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593. RA may take suitable consequential action accordingly.				


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
Foreign Trade Development Officer
विदेश व्यापार संवर्धन अधिकारी
Directorate General of Foreign Trade
आर्थिक विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशा
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

55	Case No.:29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

56	Case No.:4/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00509/AM17/	RLA File :03/94/040/00612/AM17/	Lic.No/Date:0310808875 28.10.2016	
Decision : : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/ 56 dated 11.07.2017 as under: Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017: 1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product . 2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593. RA may take suitable consequential action accordingly.				

57	Case No.:5/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00510/AM17/	RLA File :03/94/040/00611/AM17/	Lic.No/Date:0310808874 28.10.2016	
Decision : : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/57 dated 11.07.2017 as under: Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017: 1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product . 2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593. RA may take suitable consequential action accordingly.				

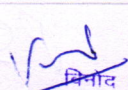
HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.			

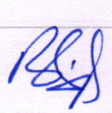
Case No.:11/17/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00346/AM17/	RLA File :25/24/040/00014/AM17/	Lic.No/Date:2510004655 30.08.2016	
51	Decision : NC considered the agenda alongwith relevant documents and taking cue from AA No.0410162048 dated 22.04.2016, NC decided to ratify the norms for the above AA, allowing import for 4,12,000kg inclusive of 3% wastage.		
	RA may take suitable consequential action accordingly.		

52	Case No.:12/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 22.08.2017.				

53	Case No.:11/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

	Case No.: 2/16/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
54	HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

58	Case No.:3/22/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date:0310809080 09.11.2016	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

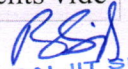
59	Case No.:30/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date:0210207133 15.11.2016	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

60	Case No.:10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 22.08.2017
	Decision : NC noted that firm has sought 15days time for filing of reply. NC decided to grant extension of time and defer the case.			
	The case stands deferred to 22.08.2017.			

61	Case No.:7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	Defer Date: 22.08.2017
	Decision : NC observed that copy of the application for above was referred to MOS for comments, representative MOS present in the meeting informed that application not received by them. NC decided to forward the application to MOS and defer the case.			
	The case stands deferred to 22.08.2017.			

62	Case No.:7/5/81-ALC2/2017	Party Name:THERMO CABLES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00113/AM18/	RLA File :09/24/040/00447/AM17/	Lic.No/Date:0910064435 02.12.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide			


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 निदेश व्यापार, महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 निदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Dept. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

UO No.12/53/2017-TSW/62 dated 11/07/2017 as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	2251	7	2134	13	72765
2	1495	8	1536	14	150832
3	1350	9	8171	15	20280
4	1432	10	14098	16	11514
5	13098	11	42300	17	39475
6	2134	12	46117		

2. Words "Copper Conductor, Rubber insulated, PVC Sheathed, 300V" may be suffixed with the description of export product at Sl. No. 1.
3. Words "Copper Conductor, Rubber insulated, PVC & HDPE Sheathed, 300V" may be suffixed with the description of export products at Sl. No. 2, 3, 6, 7, 9 to 13, 16 & 17,
4. Words "Copper Conductor, Rubber insulated, PVC & HDPE Sheathed, 600V" may be suffixed with the description of export products at Sl. No. 4, 5, 14 & 15.
5. Words "Copper Conductor, 300V" may be suffixed with the description of export product at Sl. No. 8.
6. Quantities of import items at Sl. No 1, 10, 23, 36, 49, 62, 76, 90, 97, 111, 125, 141, 157, 173, 186, 199 & 215 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 17 respectively.
7. Quantities of import items at Sl. No. 9, 11, 12, 22, 24, 25, 35, 37, 38, 48, 50, 51, 61, 63, 64, 75, 77, 78, 89, 96, 98, 99, 110, 112, 113, 124, 126, 127, 140, 142, 143, 156, 158, 159, 171, 174, 175, 185, 187, 188, 198, 200, 201, 213, 216, 217 & 229 viz. PVC Compound & HDPE may be allowed on net to net basis claimed by the firm. Accordingly quantities of import items at Sl. No. 50, 110, 156, 158, 200, 201, 216 & 217 may be restricted to 1313 Kgs., 1536 Kgs., 6304 Kgs., 6565 Kgs., 1022 Kgs., 794 Kgs., 3506 Kgs. & 2722 Kgs. respectively.
8. Quantities of import items at Sl. No. 15, 28, 41, 54, 67, 81, 102, 116, 130, 146, 162, 178, 191, 204 & 220 viz. G.I Wire may be allowed as 1.003 Kgs./Kg. content in export items as claimed by the firm.
9. Rest of the import items may be allowed as 1.001 Kgs./Kg. content in export items as claimed by the firm. Accordingly quantities of import items at Sl. No. 59, 69, 73, 80, 83, 87, 101, 121, 137, 139, 153 & 169 may be restricted to 344.1 Kgs., 11.48 Kgs., 54.9 Kgs., 38 Kgs., 11.48 Kgs., 54.9 Kgs., 289.4 Kgs., 324 Kgs., 1283.6 Kgs., 637.5 Kgs., 1427.2 Kgs. & 2581 Kgs. respectively.

RA may take suitable consequential action accordingly.

Case No.:20/25/81-ALC2/2016	Party Name:MICRON CALCITE PVT LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00615/AM17/	RLA File :34/24/040/00240/AM17/	Lic.No/Date:3410042735 08.12.2016	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(10)/2011-TD dated 15.06.2017 (Copy enclosed). RA may take suitable consequential action accordingly.			

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निवेश विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

64	Case No.:38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00543/AM17/	RLA File :05/24/040/00446/AM17/	Lic.No/Date:0510400673 08.12.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

65	Case No.:11/25/81-ALC2/2016	Party Name:COSMOS ENGITECH PVT LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00606/AM17/	RLA File :34/24/040/00244/AM17/	Lic.No/Date:3410042745 09.12.2016	Defer Date: 22.08.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/53/2017-TSW/65 dated 11/07/2017 as under :				
Reply submitted by the firm vide their letter dated 24/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the items covered in the Advance Authorization :				
1. Specific description of export item and its quantity in Nos. also in addition to its weight, export product wise. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-export product wise.				
The case stands deferred to 22.08.2017.				

66	Case No.:19/22/81-ALC2/2016	Party Name:VEEKAY SMELTERS PVT. LTD.	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date:2610012779 15.12.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

67	Case No.:39/22/81-ALC2/2016	Party Name:TUBEX INDIA	Meet No/Date:8/81- ALC2/2017 11.07.2017	Rejected
	HQ File :01/81/050/00544/AM17/	RLA File :05/24/040/00459/AM17/	Lic.No/Date:0510400849 19.12.2016	
Decision : NC observed that DIPP deficiency letter dated 14.02.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				

RA may take suitable consequential action accordingly.

68	Case No.:36/22/81-ALC2/2016	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00541/AM17/	RLA File :02/24/040/00161/AM17/	Lic.No/Date:0210207218 21.12.2016	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

69	Case No.:18/25/81-ALC2/2016	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00613/AM17/	RLA File :22/21/040/00069/AM17/	Lic.No/Date:2210015617 23.12.2016	Defer Date: 22.08.2017
Decision : NC noted that DHI deficiency letter sent to firm on 19.05.2017. NC decided to send a reminder and defer the case.				
The case stands deferred to 22.08.2017.				

70	Case No.:37/22/81-ALC2/2016	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Rejected
	HQ File :01/81/050/00542/AM17/	RLA File :05/24/040/00384/AM17/	Lic.No/Date:0510400975 28.12.2016	
Decision : NC observed that DIPP deficiency letter dated 20.03.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

71	Case No.:28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

72	Case No.:41/22/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510401091	Defer Date:

विदेश व्यापार कश्चप
VINOD KUNAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
सर्वोच्च विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/81/050/00546/AM17/	:05/24/040/00477/AM17/	05.01.2017	22.08.2017
------------------------	------------------------	------------	------------

Decision : NC observed that application for the above AA has been referred to Min. of Mines for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 13/25/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00608/AM17/	RLA File :10/24/040/00095/AM17/	Lic.No/Date: 1010059691 13.01.2017	Defer Date: 22.08.2017

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 19/2/81-ALC2/2017	Party Name: MAHARASHTRA SEAMLESS LTD	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00019/AM18/	RLA File :05/24/040/00156/AM17/	Lic.No/Date: 0510401318 17.01.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/74 dated 11/07/2017 as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 10 and its quantity may be allowed as 1.25 MT/MT content in the export item at Sl. No. 1 taking clue from SION C-1884.
2. Quantities of import items at Sl.No. 1 to 9, 11 & 12 may be allowed upto 2 % of FOB value of exports.

RA may take suitable consequential action accordingly.

Case No.: 14/25/81-ALC2/2016	Party Name: G TECH SPLICING PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Rejected
HQ File :01/81/050/00609/AM17/	RLA File :05/23/040/00505/AM17/	Lic.No/Date: 0510401338 18.01.2017	

Decision : NC observed that DIPP deficiency letter dated 20.03.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

Case No.: 33/2/81-ALC2/2017	Party Name: VISHAL STEELS	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00033/AM18/	RLA File :03/95/040/00691/AM17/	Lic.No/Date: 0310810594 18.01.2017	Defer Date: 22.08.2017

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
निदेश, व्यापार, विकास अधिकारी
Foreign Trade Development Officer
व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that DIPP deficiency letter sent on 18.05.2017 followed with reminder dated 28.06.2017. NC decided to await reply of the firm and defer the case.

The case stands deferred to 22.08.2017.

77	Case No.:17/25/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00612/AM17/	RLA File :05/23/040/00492/AM17/	Lic.No/Date:0510401352 19.01.2017	Defer Date: 22.08.2017
Decision : NC noted that DIPP deficiency letter sent to firm on 28.06.2017. NC decided to send a reminder and defer the case.				
The case stands deferred to 22.08.2017.				

78	Case No.:21/25/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Rejected
	HQ File :01/81/050/00616/AM17/	RLA File :56/24/040/00042/AM17/	Lic.No/Date:5610005061 19.01.2017	
Decision : NC observed that DIPP deficiency letter dated 07.03.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

79	Case No.:27/2/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00027/AM18/	RLA File :05/24/040/00517/AM17/	Lic.No/Date:0510401367 20.01.2017	Defer Date: 22.08.2017
Decision : NC noted that reply of the firm is received and same is being sent to DIPP for comments.				
The case stands deferred to 22.08.2017.				

80	Case No.:24/2/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00024/AM18/	RLA File :03/95/040/00685/AM17/	Lic.No/Date:0310810765 25.01.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 22.08.2017.				

81	Case No.:24/25/81-ALC2/2016	Party Name:RSAL STEEL	Meet No/Date:8/81-	Status:
----	-----------------------------	-----------------------	--------------------	---------

विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली

	PRIVATE LIMITED	ALC2/2017 11.07.2017	Deferred
HQ File :01/81/050/00619/AM17/	RLA File :56/24/040/00041/AM17/	Lic.No/Date:5610005069 27.01.2017	Defer Date: 22.08.2017
Decision : NC noted that MOS deficiency letter sent to firm, however, no reply received. NC decided to send a reminder and defer the case. The case stands deferred to 22.08.2017.			

82	Case No.:28/2/81-ALC2/2017	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00028/AM18/	RLA File :05/24/040/00537/AM17/	Lic.No/Date:0510401434 31.01.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

83	Case No.:29/2/81-ALC2/2017	Party Name:TUBEX INDIA	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00029/AM18/	RLA File :05/24/040/00553/AM17/	Lic.No/Date:0510401449 31.01.2017	Defer Date: 22.08.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 13.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.				

84	Case No.:32/2/81-ALC2/2017	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00032/AM18/	RLA File :05/24/040/00536/AM17/	Lic.No/Date:0510401437 31.01.2017	
Decision : : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No.12/53/2017-TSW/84 dated 11/07/2017 as under: 1. Words "of relevant thickness" may be suffixed with the descriptions of import items at No. 1 & 2 and their quantities may be allowed as applied for i.e. 90.2 MT & 45.1 M respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2. RA may take suitable consequential action accordingly.				

85	Case No.:9/25/81-ALC2/2016	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00604/AM17/	RLA File :02/24/040/00223/AM17/	Lic.No/Date:0210207301 02.02.2017	Defer Date: 22.08.2017

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीव शर्मा
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

86	Case No.: 12/25/81-ALC2/2016	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date: 8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00607/AM17/	RLA File :34/24/040/00317/AM17/	Lic.No/Date: 3410042906 02.02.2017	Defer Date: 22.08.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/53/2017-TSW/86-A/R dated 11/07/2017 as under : Reply submitted by the firm vide their letter dated 24/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the items covered in the Advance Authorization : 1. Specific description of export item and its quantity in Nos. also in addition to its weight, export product wise. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-export product wise. The case stands deferred to 22.08.2017.				

87	Case No.: 30/2/81-ALC2/2017	Party Name: UM CABLES LTD.,	Meet No/Date: 8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00030/AM18/	RLA File :03/95/040/00761/AM17/	Lic.No/Date: 0310810907 02.02.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

88	Case No.: 5/25/81-ALC2/2016	Party Name: ANJANI TECHNOPLAST LTD.	Meet No/Date: 8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00600/AM17/	RLA File :05/23/040/00512/AM17/	Lic.No/Date: 0510401503 03.02.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

89	Case No.: 16/2/81-ALC2/2017	Party Name: JLC ELECTROMET PVT. LTD.,	Meet No/Date: 8/81- ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00016/AM18/	RLA File :13/24/040/00054/AM17/	Lic.No/Date: 1310048551 08.02.2017	

Decision : NC decided to **ratify** the norms for the above AA taking clue from SION C-1579, as per DIPP comments vide UO No.12/53/2017-TSW/89 dated 11/07/2017 as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 40016 Kgs. as 1.03 Kgs./Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be modified as " Billets of Iron/low carbon Steel" and its quantity may be allowed as applied for i.e. 30282 Kgs. as 1.03 Kgs./Kg. content in the export item.

RA may take suitable consequential action accordingly.

90	Case No.:12/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00012/AM18/	RLA File :04/24/040/00194/AM17/	Lic.No/Date:0410162805 10.02.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

91	Case No.:34/2/81-ALC2/2017	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00034/AM18/	RLA File :05/24/040/00556/AM17/	Lic.No/Date:0510401633 14.02.2017	Defer Date: 22.08.2017
Decision : NC observed that DHI vide their UO dated 15.5.2017 has sought certain information from the firm. NC decided to await reply of the firm and defer the case. The case stands deferred to 22.08.2017.				

92	Case No.:20/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00020/AM18/	RLA File :02/24/040/00235/AM17/	Lic.No/Date:0210207375 20.02.2017	Defer Date: 22.08.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.				

93	Case No.:25/25/81-ALC2/2016	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00620/AM17/	RLA File :05/23/040/00517/AM17/	Lic.No/Date:0510401774 23.02.2017	Defer Date: 22.08.2017
Decision : NC noted that DIPP deficiency letter sent on 27.06.2017 seeking certain				

information. NC decided to send a reminder and defer the case.

The case stands deferred to 22.08.2017.

94	Case No.: 8/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

95	Case No.: 9/2/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00009/AM18/	RLA File :10/24/040/00112/AM17/	Lic.No/Date:1010059732 23.02.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

96	Case No.: 4/2/81-ALC2/2017	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00004/AM18/	RLA File :05/23/040/00496/AM17/	Lic.No/Date:0510401808 01.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

97	Case No.: 21/2/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00021/AM18/	RLA File :02/24/040/00222/AM17/	Lic.No/Date:0210207425 02.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 22.08.2017.			

98	Case No.: 18/2/81-ALC2/2017	Party Name:LEADSTONE ENERGY LTD.	Meet No/Date:8/81- ALC2/2017 11.07.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0210207442	Defer Date:

:01/81/050/00018/AM18/	:02/24/040/00247/AM17/	06.03.2017	22.08.2017
------------------------	------------------------	------------	------------

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 10/2/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File 99 :01/81/050/00010/AM18/	RLA File :10/24/040/00117/AM17/	Lic.No/Date:1010059734 09.03.2017	Defer Date: 22.08.2017

Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 7/2/81-ALC2/2017	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00007/AM18/	RLA File :04/24/040/00214/AM17/	Lic.No/Date:0410162883 13.03.2017	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/100 dated 11/07/2017 as under:

1. Words "containing 109.714 MT of Column/Beam " may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed with the descriptions of import item and its quantity may be allowed as 111.908 MT as 1.02 Kgs./Kg. content in export items.

RA may take suitable consequential action accordingly.

Case No.: 10/3/81-ALC2/2017	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Approved
HQ File 101 :01/81/050/00044/AM18/	RLA File :03/94/040/01113/AM17/	Lic.No/Date:0310811805 14.03.2017	

Decision :NC decided to **ratify** the norms for the above AA as per MOS comments vide UO No. 2(6)/2011-TW dated 02.05.2017 (Copy enclosed).

RA may take suitable consequential action accordingly.

Case No.: 5/2/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File 102 :01/81/050/00005/AM18/	RLA File :11/24/040/00007/AM17/	Lic.No/Date:1110028270 17.03.2017	Defer Date: 22.08.2017

Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No.: 6/2/81-ALC2/2017	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00006/AM18/	RLA File :04/24/040/00206/AM17/	Lic.No/Date:0410162901 17.03.2017	
Decision : : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/103 dated 11/07/2017 as under:			
1. Words “containing 107.64 MT of Welded & Seamless Steel Pipe, Hollow Sections, Columns & Beam Column” may be suffixed with the description of export item. 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 4 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items. 3. Import item at Sl. No. 5 may be allowed as per packing policy.			
RA may take suitable consequential action accordingly.			

104

Case No.:17/2/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00017/AM18/	RLA File :05/23/040/00595/AM17/	Lic.No/Date:0510402000 20.03.2017	

Decision : : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/104 dated 11/07/2017 as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight	Sl. No.	Net Export Weight	Sl. No.	Net Export Weight	Sl. No.	Net Export Weight
1	2304	3	20820	5	4671	7	3548
2	4104	4	11441	6	2828	8	26530

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 7, as 1.01 Kgs./kg content in the export products.

b) For Export product mentioned at Sl. No. 8 as 2480.4 Kgs./Km, taking clue from Engineering Table 5.

3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 8.

4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.0 Kgs./kg content in the export products at Sl. No. 1 to 8.

5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 8.

6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 7.

विदेशीय विकास कर्मचारी
VINO KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली

7. Quantity of import item at Sl. No 6 viz. HDPE may be allowed as 1.05 Kgs./Kg. content in export product at Sl. No. 8.
8. Quantity of import item at Sl. No. 7 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in export product at Sl. No. 8.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export product at Sl. No. 8.

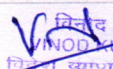
RA may take suitable consequential action accordingly.

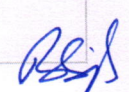
105	Case No.: 13/2/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00013/AM18/	RLA File :04/24/040/00224/AM17/	Lic.No/Date:0410162907 23.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

106	Case No.: 26/5/81-ALC2/2017	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00132/AM18/	RLA File :03/95/040/00859/AM17/	Lic.No/Date:0310812136 27.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

107	Case No.: 3/5/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00109/AM18/	RLA File :04/24/040/00229/AM17/	Lic.No/Date:0410162937 29.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

108	Case No.: 22/5/81-ALC2/2017	Party Name:SHREE-JI POWERLINES	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00128/AM18/	RLA File :03/95/040/00966/AM17/	Lic.No/Date:0310812251 30.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

The case stands deferred to 22.08.2017.

109	Case No.: 23/5/81-ALC2/2017	Party Name: SHREE-JI POWERLINES	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00129/AM18/	RLA File :03/95/040/00967/AM17/	Lic.No/Date: 0310812250 30.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

110	Case No.: 10/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00171/AM18/	RLA File :03/95/040/01027/AM17/	Lic.No/Date: 0310812320 31.03.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

111	Case No.: 21/5/81-ALC2/2017	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00127/AM18/	RLA File :03/95/040/01025/AM17/	Lic.No/Date: 0310812355 04.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

112	Case No.: 6/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00167/AM18/	RLA File :03/95/040/00009/AM18/	Lic.No/Date: 0310812422 10.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

113	Case No.: 7/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0310812420	Defer Date:

:01/81/050/00168/AM18/	:03/95/040/01043/AM17/	10.04.2017	22.08.2017
------------------------	------------------------	------------	------------

Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.

The case stands deferred to 22.08.2017.

114	Case No.:8/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00169/AM18/	RLA File :03/95/040/00008/AM18/	Lic.No/Date:0310812421 10.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

115	Case No.:24/5/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00130/AM18/	RLA File :03/95/040/01046/AM17/	Lic.No/Date:0310812436 11.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.			

116	Case No.:33/5/81-ALC2/2017	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00139/AM18/	RLA File :03/94/040/00031/AM18/	Lic.No/Date:0310812490 13.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.			

117	Case No.:34/5/81-ALC2/2017	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00140/AM18/	RLA File :03/94/040/00032/AM18/	Lic.No/Date:0310812489 13.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.			

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

118	Case No.: 9/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00170/AM18/	RLA File :03/95/040/00037/AM18/	Lic.No/Date: 0310812603 19.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

119	Case No.: 17/5/81-ALC2/2017	Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00123/AM18/	RLA File :05/24/040/00028/AM18/	Lic.No/Date: 0510402276 20.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 22.08.2017.			

120	Case No.: 3/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00164/AM18/	RLA File :03/95/040/00057/AM18/	Lic.No/Date: 0310812754 25.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

121	Case No.: 4/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00165/AM18/	RLA File :03/95/040/00058/AM18/	Lic.No/Date: 0310812757 25.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

122	Case No.: 5/8/81-ALC2/2017	Party Name: METAL PORT.	Meet No/Date: 8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00166/AM18/	RLA File :03/95/040/00059/AM18/	Lic.No/Date: 0310812782 25.04.2017	Defer Date: 22.08.2017

Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.

The case stands deferred to 22.08.2017.

Case No.:25/5/81-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
HQ File :01/81/050/00131/AM18/	RLA File :03/94/040/00007/AM18/	Lic.No/Date:0310812844 26.04.2017	

Decision : : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/123 dated 11/07/2017 as under:

- 123
1. Net Weights of 74.738 MT, 16.758 MT, 11.344 MT, 33.803 MT & 17.944 MT. may be specified with the quantities of export products from Sl. No 1 to 5 respectively.
 2. Words "Aluminium Conductor" may be suffixed with the description of export item at Sl. No. 3.
 3. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 4 & 5.
 4. Words " 12 KM" & "9 KM" given in the description of export items at Sl. No 4 & 5 respectively may be omitted.
 5. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 67639 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1, 2, 4 & 5.
 6. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 8289.82 Kgs. as 1.01 Kgs./Kg content in the export item at Sl. No. 3.
 7. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 & 3, as claimed by the firm.
 8. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1, 2, 4 & 5, as claimed by the firm.
 9. Quantities of import item at Sl. No. 5 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1, 2, 4 & 5, as claimed by the firm.
 10. Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export item at Sl. No. 1 , as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.:29/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
HQ File :01/81/050/00135/AM18/	RLA File :03/95/040/00044/AM18/	Lic.No/Date:0310812841 26.04.2017	Defer Date: 22.08.2017

124

Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 22.08.2017.

VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

125	Case No.: 2/8/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00163/AM18/	RLA File :03/95/040/00078/AM18/	Lic.No/Date:0310812942 28.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received from RA, Mumbai. NC decided to request the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 22.08.2017.			

126	Case No.: 28/5/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00134/AM18/	RLA File :03/95/040/00079/AM18/	Lic.No/Date:0310812943 28.04.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.			

127	Case No.: 8/5/81-ALC2/2017	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00114/AM18/	RLA File :31/83/040/00003/AM18/	Lic.No/Date:3110066713 01.05.2017	Defer Date: 22.08.2017
	Decision : NC observed that application for the above AA was referred to MSME, MSME has returned the application stating that firm is not an MSME. The case stands deferred to 22.08.2017.			

128	Case No.: 9/5/81-ALC2/2017	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00115/AM18/	RLA File :05/24/040/00040/AM18/	Lic.No/Date:0510402399 01.05.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.			

129	Case No.: 12/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00118/AM18/	RLA File :05/23/040/00640/AM17/	Lic.No/Date:0510402415 02.05.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case.			

The case stands deferred to 22.08.2017.

130	Case No.: 13/5/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00119/AM18/	RLA File :05/23/040/00001/AM18/	Lic.No/Date:0510402455 04.05.2017	Defer Date: 22.08.2017
	Decision : NC observed that DIPP deficiency letter sent to firm on 27.06.2017, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 22.08.2017.			

131	Case No.: 19/5/81-ALC2/2017	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:8/81-ALC2/2017 11.07.2017	Approved
	HQ File :01/81/050/00125/AM18/	RLA File :05/23/040/00041/AM18/	Lic.No/Date:0510402470 05.05.2017	
	Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No.12/53/2017-TSW/131 dated 11/07/2017 as under: 1. Words "containing 204000 Kgs. of Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 224400 Kgs. as 1.10 Kgs./Kg. content in the export items. RA may take suitable consequential action accordingly.			

132	Case No.: 32/5/81-ALC2/2017	Party Name:MEHTA TUBES LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00138/AM18/	RLA File :03/95/040/01040/AM17/	Lic.No/Date:0310813091 05.05.2017	Defer Date: 22.08.2017
	Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/53/2017-TSW/216-A/R dated 11/07/2017 as under : 1. Specific OD and WT of export products. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of drawing and wastage claimed at each stage with complete justification. The case stands deferred to 22.08.2017.			

133	Case No.: 1/8/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:8/81-ALC2/2017 11.07.2017	Status: Deferred
	HQ File :01/81/050/00162/AM18/	RLA File :04/24/040/00043/AM18/	Lic.No/Date:0410163268 21.06.2017	Defer Date: 22.08.2017
	Decision : NC observed that hard copy of the application not received. NC decided to			

विनोद कुमार कश्यप
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
निदेश, व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

request RA, Chennai to provide three set of application alongwith related documents for examination of the case.

The case stands deferred to 22.08.2017.

Offline Agenda of Meeting No. 8/81 dated 11.07.2017

Case No. AR- 194	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 8/81	HQ File No.:01/81/162/0043/AM'14/DES-II
Dated:- 11.07.2017	RLA File No.: 1/02/2010:EOU:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 195	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 8/81	HQ File No.: 01/81/50/00447/AM14/DES.II
Dated:- 11.07.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 196	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 8/81	HQ File No.:01/81/050/00376/AM11/
Dated:- 11.07.2017	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 197	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 11.07.2017	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.
Decision: DHI D/L dated 13.04.2017. Reminder dated 19.05.2017.	

Case No. AR- 198	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 11.07.2017	RLA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779

	dated 08.11.2011.
Decision: NC observed that DHI deficiency letter dated 13.04.2017 followed with reminder dated 19.05.2017 was sent to firm. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.	
RA may take suitable consequential action accordingly.	

Case No. AR- 199	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 11.07.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 200	M/S. CROMPTON GREAVES LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 11.07.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC noted that DHI vide their UO.No.3/181/2014 dated 10.07.2017 has requested to provide the calculation for the dimension of core and coil from rating of the export product as sought vide their D/L dated 7.1.2015 (Copy enclosed).	
The case stands deferred to 22.08.2017.	

Case No. AR- 201	M/S. CROMPTON GREAVES LIMITED
Meeting No. 8/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 11.07.2017	RLA File No.: 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.
Decision: NC decided to modify the norms for the above AA as per DHI comments as under :	
1. To modify the AA No. 0310632382 dated 23.05.2011 instead of AA No.031032382 dated 23.05.2011. 2. EP as per AA i.e 80 MVAR, 400 KV, 3-Phase, Shunt Reactor with MS Tank and Transformer instead of 80 MVAR, 420 KV, 3-Phase, Shunt Reactor with MS Tank and Transformer for redemption purpose only.	
RA may take suitable consequential action accordingly.	

Case No. AR- 202	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 8/81	HQ File No.:01/81/050/00103/AM16
Dated:- 11.07.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision : NC observed that application for the above AA has been referred to C&PC for	

विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 निदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, N. W Delhi

बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक निदेश व्यापार
 Deputy Director General of Foreign Trade
 निदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 203	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 8/81	HQ File No.:01/81/050/00421/AM15/
Dated:- 11.07.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.

Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 204	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 8/81	HQ File No.:01/81/050/00154/AM16/
Dated:- 11.07.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.

Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 205	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 8/81	HQ File No.:01/81/050/00016/AM15
Dated:- 11.07.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014

Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 206	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 8/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 11.07.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.

Decision: NC observed that reply of the firm has been forwarded to DHI. DHI has informed that as per ITCHS Code export item concerns DIPP. NC decided to forward the same to DIPP for comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 207	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 11.07.2017	RLA File No.: 31/82/040/00186/AM14/

विनाय कृष्ण कश्यप
VINOD KUMAR KASHYAP
निदेशक, विदेश व्यापार अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 208	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 11.07.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: Reply U/E DHI. To forward a copy of the same again.	

Case No. AR- 209	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00166/AM14/DES-II
Dated:- 11.07.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 210	M/S. IMAGE LABELS PRIVATE LIMITED
Meeting No. 8/81	HQ File :01/81/050/00272/AM15/DES-II/
Dated:- 11.07.2017	RLA File :07/24/040/00070/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710088940 dated 15.06.2012.
Decision NC decided to ratify the norms for the above AA as per DIPP (Chemical Division) comments vide F No.7/232/2017-TSW/87 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR- 211	M/S. METAL PORT
Meeting No. 8/81	HQ File : 01/81/050/00123/AM17/DES-II/
Dated:- 11.07.2017	RLA File : 03/95/040/00079/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: NC observed that DIPP Comments need further examination in consultation with concerned authority. The case stands deferred to 22.08.2017.	

Case No. AR- 212	M/S. KEI INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00372/AM17/
Dated:- 11.07.2017	RLA File No: 05/23/040/00253/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399591 dated 31.08.2016.
Decision: : NC decided to modify the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/212-A/R dated 11/07/2017 as under:	

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

As exports were made prior to ratification of norms by the Norms Committee and content of "Nylon Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export items at Sl. No. 1 to 3 & 6 to 23 may be restored as per Advance Authorization.

RA may take suitable consequential action accordingly.

Case No. AR- 213	M/S. KEI INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00373/AM17/
Dated:- 11.07.2017	RLA File No: 05/23/040/00278/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399923 dated 28.09.2016.

Decision: NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/213-A/R dated 11/07/2017 as under:

As exports were made prior to ratification of norms by the Norms Committee and content of "Nylon Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export items at Sl. No. 27 to 29 may be restored as per Advance Authorization.

RA may take suitable consequential action accordingly.

Case No. AR- 214	M/S. KEI INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00375/AM17/
Dated:- 11.07.2017	RLA File No: 05/23/040/00348/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510400318 dated 28.10.2016.

Decision: NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No.12/53/2017-TSW/214-A/R dated 11/07/2017 as under:

As exports were made prior to ratification of norms by the Norms Committee and content of "Nylon Compound & PVC Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export item Sl. No. 68 & 69 may be restored as per Advance Authorization.

RA may take suitable consequential action accordingly.

Case No. AR- 215	M/S. TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR
Meeting No. 8/81	HQ File No: 01/81/061/00002/AM18/
Dated:- 11.07.2017	CSEZ File No.1/43/2008:EOU:CSEZ/403/
Subject:	Fixation of scrap/wastage norms on regular basis under 100% EOU.

Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 216	M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00213/AM11/
Dated:- 11.07.2017	RLA File No: 05/23/040/00230/AM10/

Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510261567 dated 31.03.2010.
----------	---

Decision: NC decided to ask the firm to submit the information as per DIPP UO No.12/53/2017-TSW/216-A/R dated 11/07/2017 as under :

1. Firm has informed that there has been change in description and quantities of supply items and accordingly they have requested for review/ reconsideration of adhoc Norm fixed earlier by the Norms Committee.
2. Advance Authorization is very old and no past record of the case is available with us.
3. Firm may be asked to submit the following details:
 - (i) Revised list of export items giving description, quantities in meters and their weights.
 - (ii) Revised list of import items giving description and quantities.
 - (iii) Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, revised export product wise.

The case stands deferred to 22.08.2017.

Case No. AR- 217	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00578/AM10/
Dated:- 11.07.2017	RLA File No: 05/23/040/00176/AM10/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510259435 dated 25.02.2010.

Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 22.08.2017.

Case No. AR- 218	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00249/AM14/
Dated:- 11.07.2017	RLA File No: 11/24/040/00068/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 1110024366 dated 23.03.2011

Decision : NC decided **modify** the norms for the above AA as per DIPP UO No.12/53/2017-TSW/218-A/R dated 11/07/2017 as under :

Keeping in view that only import items at Sl. No. 3(Epoxy Mica Paper) , 4(Polyester Glass Tape), 5 (Conducting Fleece Tape) & 9(Epoxy Mica Folium) are insulating materials and import item at Sl. No. 7(Epoxy Resin) & 8(Hardener) are process materials for Vacuum Pressure Impregnation, for the purpose of redemption, norms for these items may be modified as under

1. Import items at Sl. No. 3, 4, 5 & 9 put together may be allowed within 3 % of FOB value of exports.
2. Quantity of import items at Sl. No. 7 & 8 may be allowed on net to net basis.

RA may take suitable consequential action accordingly.

Case No. AR- 219	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00302/AM12/
Dated:- 11.07.2017	RLA File No: 05/23/040/00199/AM12/

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
महानिदेश विभाग/Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject:	Ratification of norms in respect of Advance Authorization No. 0510305231 dated 14.10.2011.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 220	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00293/AM12/
Dated:- 11.07.2017	RLA File No: 05/23/040/00196/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510305232 dated 14.10.2011.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 221	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00395/AM12/
Dated:- 11.07.2017	RLA File No: 05/23/040/00321/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510310197 dated 02.12.2011.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 222	M/S. BHARAT HEAVY ELECTRICALS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00020/AM13/
Dated:- 11.07.2017	RLA File No: 05/23/040/00435/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510317273 dated 10.02.2012.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 223	M/S. CROMPTON GREAVES LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/000503/AM15/DES-II /
Dated:- 11.07.2017	RLA File No.: 03/94/040/00378/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789833 dated 30.09.2014.
Decision : NC considered the agenda alongwith relevant documents and decided to ratify the norms for above AA as per SION C-330 as per DHI recommendation.	
RA may take suitable consequential action accordingly.	

Case No. AR- 224	M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00641/AM15/

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated:- 11.07.2017	RLA File No: 56/24/040/00053/AM15/
Subject:	Ratification of norms in respect of Advance Authorization No. 5610004512 dated 06.01.2015.
Decision : NC decided to ratify the norms for above AA as per MOS comments vide UO No.2(6)/2017-TD dated 20.06.2017 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR- 225	M/S. TRANSLLOY INDIA PRIVATE LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00101/AM12/
Dated:- 11.07.2017	RLA File No: 03/95/040/00986/AM11/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310625042 dated 05.04.2011.
Decision : NC considered the agenda alongwith relevant documents and taking clue from SION C-1627, Committee decided to ratify the norms for the above AA as under :	
1. Quantity of import item at Sl. No.1&2 may be allowed as 1.06 Kgs./kg. content in the export item.	
RA may take suitable consequential action accordingly.	

Case No. AR- 226	M/S. TRANSLLOY INDIA PRIVATE LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00131/AM12/
Dated:- 11.07.2017	RLA File No: 03/95/040/00175/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310636282 dated 15.06.2011.
Decision : NC considered the agenda alongwith relevant documents and taking clue from SION C-1627, Committee decided to ratify the norms for the above AA as under :	
1. Quantity of import item at Sl. No.1, 2, 4 & 5 may be allowed as 1.06 Kgs./kg. content in the export item.	
2. Quantity of import item at Sl. No.3 may be allowed as 1.02 Kgs./kg. content in the export item.	
RA may take suitable consequential action accordingly.	

Case No. AR- 227	M/S. CROMPTON GREAVES LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00624/AM08/
Dated:- 11.07.2017	RLA File No.: 03/94/040/00634/AM08/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310444382 dated 26.09.2007.
Decision: NC observed that representation for the above AA has been referred to DHI for comments. DHI has informed that whether refurbishing comes under the definition of manufacture. NC decided to examine the matter and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 228	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No.: 01/81/050/00440/AM16/DES-II/

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
भारतीय विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dated:- 11.07.2017	RLA File No.: 34/24/040/00171/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.
Decision: NC observed that representation for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 229	M/S. KEI INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00539/AM17/
Dated:- 11.07.2017	RLA File No: 05/23/040/00450/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510401144 dated 05.01.2017.
Decision: NC observed that representation for the above AA has been referred to DiPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 230	M/S. KEI INDUSTRIES LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00538/AM17/
Dated:- 11.07.2017	RLA File No: 05/23/040/00408/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510400797 dated 14.12.2016.
Decision: NC observed that representation for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 231	M/S. MARINO CABLES INDIA PRIVATE LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00382/AM17/
Dated:- 11.07.2017	RLA File No: 05/24/040/00242/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510399551 dated 24.08.2016.
Decision: NC decided to ask the firm to submit the following information(point-wise) for the all the cables covered in the Advance Authorization as per DIPP UO No.12/53/2017-TSW/231-A/R dated 11/07/2017 as under :	
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form	
The case stands deferred to 22.08.2017.	

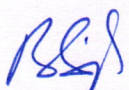
Case No. AR- 232	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
------------------	--

Meeting No. 8/81	HQ File No: 01/81/050/00363/AM16/DES.II/
Dated:- 11.07.2017	RLA File No: 09/24/040/00462/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910062829 dated 03.11.2015.
Decision: NC observed that representation for the above AA has been referred to DHI for comments. DHI has informed that representation not received by them. NC decided to forward a copy of the same to DHI for comments and defer the case.	
The case stands deferred to 22.08.2017.	

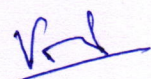
Case No. AR- 233	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00224/AM17/DES.II/
Dated:- 11.07.2017	RLA File No: 09/24/040/00013/AM17/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910063609 dated 09.05.2016.
Decision: NC observed that representation for the above AA has been referred to DHI for comments. DHI has informed that representation not received by them. NC decided to a copy of the same to DHI for comments and defer the case.	
The case stands deferred to 22.08.2017.	

Case No. AR- 234	M/S. VINDHYA TEELINKS LIMITED
Meeting No. 8/81	HQ File No: 01/81/050/00529/AM12/
Dated:- 11.07.2017	RLA File No: 11/24/040/00055/AM12/
Subject:	Modification of fixed norms in respect of advance authorization no. 1110026712 dated 25.01.2012.
Decision: NC observed that representation for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 22.08.2017.	

Date:28.07.2017
Place: New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


(Vinod Kumar Kashyap)
Foreign Trade Development Officer

विनाद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5
11-07-2017

Government of India
Department of Heavy Industry
TSW(B) Section

Ref: 01/81/50/67/AM-15/DES.II

Sub: Ratification of AA No.310767749 dated 24.1.2014 – Crompton Greaves.

The request is to ratify on Repeat basis however, it is observed that the EP's are different.

2. DES II may decide as per policy & procedure.



(K.K. Tiwari)

Industrial Advisor

Dy.DGFT, DES.II

F.No.3/58/2014 dated 10/7/2017



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

20
11-7-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/07/2017 - Case No. 37/8/81 (M/s L & T Hydrocarbon Engineering Limited) (Advance Authorization No. 0310795786 dated 08.05.2015)

Advance Authorisation may be ratified as under:

1. Words "With 3LPP coating & 30 MM thick cement lining" may be suffixed with the description of export item.
2. Net weight of export item may be specified as 463.048 MT.
3. Quantity of export item may also be specified as 2525 Meters
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
5. Net weight of import items at Sl. No. 1, 2 & 3 may be specified as 190 MT, 115 MT & 7 MT respectively.
6. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed on net to net basis with accountability clause.
7. Quantities of import items at Sl. No. 4 & 12 may be allowed as applied for.
8. Quantities of import items at Sl. No. 5 & 6 may be allowed as 0.218 MT & 0.472 MT respectively taking clue from SION C-1290/1291 & 1292.
9. Quantity of import item at Sl. No. 7 may be allowed as 5 MT as claimed by the firm taking clue from SION C-1290/1291 & 1292.
10. Quantity of import item at Sl. No. 8 may be allowed as 0.11 MT as 1.05 Kgs./Kg. content in export item.
11. Quantity of import item at Sl. No. 9 may be allowed as 55 Nos. (5.5 MT) on net to net basis.
12. Quantity of import item at Sl. No. 10 may be allowed as 24 MT as 1.05 Kgs./Kg. content in export item.
13. Size of one roll for import item at Sl. No. 11 may be specified as 30 Meters.
14. Quantity of import item at Sl. No. 11 may be on net to net basis.

Norms committee may take a view

11/07/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/20 dated 11/07/2017

-45-

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

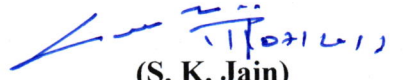
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/07/2017 - Case No. 26/8/81 (M/s. Zenith Precision Pvt. Limited)
(Advance Authorization No. 0710108374 dated 16.06.2015)**

Firm may be asked to submit the following information:

1. Quantities of export items in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format.
3. Input raw material blank size and weight without cutting allowance – export product wise.
3. Cutting allowance and any other allowance / wastage, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/23 dated 11/07/2017


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

62
11-07-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/07/2017- Case No. 7/5/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064435 dated 02.12.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	2251	7	2134	13	72765
2	1495	8	1536	14	150832
3	1350	9	8171	15	20280
4	1432	10	14098	16	11514
5	13098	11	42300	17	39475
6	2134	12	46117		

- Words "Copper Conductor, Rubber insulated, PVC Sheathed, 300V" may be suffixed with the description of export product at Sl. No. 1.
- Words "Copper Conductor, Rubber insulated, PVC& HDPE Sheathed, 300V" may be suffixed with the description of export products at Sl. No.2, 3, 6, 7, 9 to 13, 16 & 17,
- Words "Copper Conductor, Rubber insulated, PVC& HDPE Sheathed, 600V" may be suffixed with the description of export products at Sl. No. 4, 5, 14 & 15.
- Words "Copper Conductor, 300V" may be suffixed with the description of export product at Sl. No. 8.
- Quantities of import items at Sl. No 1, 10, 23, 36, 49, 62, 76, 90, 97, 111,125,141, 157, 173, 186, 199 & 215 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm, for export items at Sl. No. 1 to 17 respectively.
- Quantities of import items at Sl. No. 9, 11, 12, 22, 24, 25, 35, 37, 38, 48, 50, 51, 61, 63, 64, 75, 77, 78, 89, 96, 98, 99, 110, 112, 113, 124, 126, 127, 140, 142, 143, 156, 158, 159, 171, 174, 175, 185, 187, 188, 198, 200, 201, 213, 216, 217 & 229 viz. PVC Compound & HDPE may be allowed on net to net basis claimed by the firm. Accordingly quantities of import items at Sl. No. 50, 110, 156, 158, 200, 201, 216 & 217 may be restricted to 1313 Kgs., 1536 Kgs., 6304 Kgs., 6565 Kgs., 1022 Kgs., 794 Kgs., 3506 Kgs. & 2722 Kgs. respectively.
- Quantities of import items at Sl. No. 15, 28, 41, 54, 67, 81, 102, 116, 130, 146, 162, 178, 191, 204 & 220 viz. G.I Wire may be allowed as 1.003 Kgs./Kg. content in export items as claimed by the firm.
- Rest of the import items may be allowed as 1.001 Kgs./Kg. content in export items as claimed by the firm. Accordingly quantities of import items at Sl. No. 59, 69, 73, 80, 83, 87, 101, 121, 137, 139, 153 & 169 may be restricted to 344.1 Kgs., 11.48 Kgs., 54.9 Kgs., 38 Kgs., 11.48 Kgs., 54.9 Kgs., 289.4 Kgs., 324 Kgs., 1283.6 Kgs., 637.5 Kgs., 1427.2 Kgs. & 2581 Kgs. respectively.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/62 dated 11/07/2017


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 47 -


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

56
11-07-2017

NC Meeting dated 30/05/2017- Case No. 4/22/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310808875 dated 28.10.2016)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product.
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view


3-1-51212

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/56 dated 30/05/2017


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of India
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

57
11-07-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/05/2017- Case No. 5/22/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310808874 dated 28.10.2016)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .
2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 800 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

30-512-12
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/42/2017-TSW/57 dated 30 /05/2017

BSJ
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

63
11-07-2017

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 3410042735 dated 08.12.2016 - M/s Micron Calcite Pvt Ltd, Vadodara .

DGFT may refer to their UO No 01/81/50/615/AM-17/DES-2/546 dated 24.04.2017 for import of 25000 Kg Electrolytic Prime Quality Tin Plate against export of 25253 Kg Printed Tin Plates by **M/s Micron Calcite Pvt Ltd, Vadodara**. In this connection, it is informed that the aforesaid product is already covered vide **SION C1703**. Accordingly, **import of Electrolytic Prime Quality Tin Plate on net to net basis**, as per aforesaid SION may be allowed.

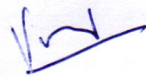


(S.K.Bhatnagar)
Deputy Industrial Adviser

✓ **Shri Vinod Kashyap**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2017-TD dated 15.06.2017


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

65
11-7-2017

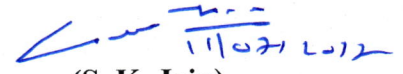
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/07/2017- Case No. 11/25/81 (M/s Cosmos Engitech Pvt. Ltd.)
(Advance Authorization No. 3410042745 dated 09.12.2016)**

Reply submitted by the firm vide their letter dated 24/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the items covered in the Advance Authorization :

1. Specific description of export item and its quantity in Nos. also in addition to its weight, export product wise.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-export product wise.

Norms committee may take a view


11/07/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/65 dated 11/07/2017



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

74
11-07-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2016 - Case No. 19/2/81 (M/s Maharashtra Seamless Limited)
(Advance Authorization No. 0510401318 dated 17.01.2017)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 10 and its quantity may be allowed as 1.25 MT/MT content in the export item at Sl. No. 1 taking clue from SION C-1884.
2. Quantities of import items at Sl.No. 1 to 9, 11 & 12 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view


11/07/2017

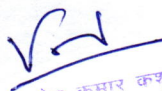
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/74 dated 11/07/2017


बलजीत सिंह / B. L. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

84
11-7-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017- Case No. 32/2/81 (M/s Vinayak International Housewares Pvt. Ltd.) (Advance Authorization No. 0510401437 dated 31.01.2017)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 90.2 MT & 45.1 MT respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2.

Norms committee may take a view

11-7-2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/84 dated 11/07/2017

Baljit Singh
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Vinod Kumar Kashyap
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

86
11-7-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017- Case No. 12/25/81 (M/s Cosmos Engitech Pvt. Ltd.)
(Advance Authorization No. 3410042906 dated 02.02.2017)

Reply submitted by the firm vide their letter dated 24/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the items covered in the Advance Authorization :

1. Specific description of export item and its quantity in Nos. also in addition to its weight, export product wise.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-export product wise.

11-7-2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/86 dated 11/07/2017

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

89
11-7-2017

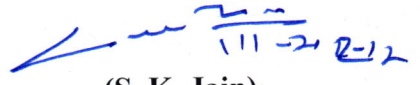
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017- Case No. 16/2/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048557 dated 08.02.2017)

Taking clue from SION C-1579, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 40016 Kgs. as 1.03 Kgs./Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be modified as "Billets of Iron/low carbon Steel" and its quantity may be allowed as applied for i.e. 30282 Kgs. as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/89 dated 11/07/2017


बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

100
11-07-2017

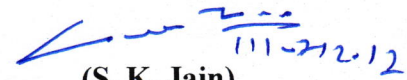
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/07/2017 - Case No. 7/2/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162883 dated 13.03.2017)

Advance Authorization may be ratified as under:

1. Words "containing 109.714 MT of Column/Beam " may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed with the descriptions of import item and its quantity may be allowed as 111.908 MT as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view


11-7-2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/53/2017-TSW/100 dated 11/07/2017


बलजील विदेश व्यापार
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

101
11-07-2017

F.No. 2(6)/2011-TW
Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in respect of Advance Licence No. 0310811805 dated 14.03.2017 of M/s KRYFS Power Component Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/ 044 /AM-18/DES-2/6 dated 27.04.2017 whereby the above mentioned Advance Authorization of **M/s KRYFS Power Component Limited, Mumbai** has been forwarded to Ministry of Steel for our comments/views.

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade with wastage of 1.015 Kg/kg for the aforesaid export product subject to the condition that width of imported coils is more than the respective width of export products. However, export of coils cannot be made from imported sheets. Therefore, import of sheets, as applied, are not recommended. The following amendment in the description of item of import and quantity of import is recommended:

Sl No	Advance Authorization No and date	Description of item of export	Qty	Description of item of import	Qty
1	0310811805 dated 14.03.2017	Cold Rolled Grain Oriented (CRGO) Steel Slit Coils for Transformer Cores width up to 600 mm	500 MT	Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade having width more than 600 mm.	507.5 MT



(S.K. Bhatnagar)

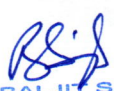
Deputy Industrial Adviser

V.K. KASHIYAP.

Shri ~~P. Sahu~~, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2011-TW dated 02.05.2017

R.N. Kaly


बलजीत सिंह /BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य मंत्रालय, नई दिल्ली
Ministry of Commerce, New Delhi


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार, नई दिल्ली
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

-57-

103
11-07-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/07/2017 - Case No. 6/2/81 (M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410162901 dated 17.03.2017)

Advance Authorization may be ratified as under:

1. Words “containing 107.64 MT of Welded & Seamless Steel Pipe, Hollow Sections, Columns & Beam Column” may be suffixed with the description of export item.
2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 4 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items.
3. Import item at Sl. No. 5 may be allowed as per packing policy.

Norms committee may take a view

11-07-2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/53/2017-TSW/103 dated 11/07/2017


बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशालय
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

104
11-7-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 11/07/2017 - Case No. 17/2/81(M/s KEI Industries Limited) (Advance Authorization No. 0510402000 dated 20.03.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight	Sl. No.	Net Export Weight	Sl. No.	Net Export Weight	Sl. No.	Net Export Weight
1	2304	3	20820	5	4671	7	3548
2	4104	4	11441	6	2828	8	26530

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- a) For Export products mentioned at Sl. No. 1 to 7, as 1.01 Kgs./kg content in the export products.
- b) For Export product mentioned at Sl. No. 8 as 2480.4 Kgs./Km, taking clue from Engineering Table 5.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 8.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 8.
5. Quantities of import item at Sl. No 4 viz. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 8.
6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/G.I Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 7.
7. Quantity of import item at Sl. No 6 viz. HDPE may be allowed as 1.05 Kgs./Kg. content in export product at Sl. No. 8 .
8. Quantity of import item at Sl. No. 7 viz. Nylon Compound of relevant grade may be allowed as 1.05 Kgs./Kg. content in export product at Sl. No. 8.
9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq.Mtrs./Sq.Mtr. content in the Export product at Sl. No. 8.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/104 dated 11/07/2017

BSJ
बलजीत सिंह/BALJIT
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 59 -

VK
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

123
11-07-2017

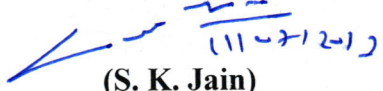
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017 - Case No. 25/5/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310812844 dated 26.04.2017)

Advance Authorisation may be ratified as under:

1. Net Weights of 74.738 MT, 16.758 MT, 11.344 MT, 33.803 MT & 17.944 MT. may be specified with the quantities of export products from Sl. No 1 to 5 respectively.
2. Words "Aluminium Conductor" may be suffixed with the description of export item at Sl. No. 3.
3. Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 4 & 5.
4. Words "12 KM" & "9 KM" given in the description of export items at Sl. No 4 & 5 respectively may be omitted.
5. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as 67639 Kgs. as 1.01 Kgs./Kg content in the export items at Sl. No. 1, 2, 4 & 5.
6. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as applied for i.e. 8289.82 Kgs. as 1.01 Kgs./Kg content in the export item at Sl. No. 3.
7. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export items at Sl. No. 1 & 3, as claimed by the firm.
8. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1, 2, 4 & 5, as claimed by the firm.
9. Quantities of import item at Sl. No. 5 viz. Plasticizer(DOP) may be allowed as 1.01 Kgs./Kg content in the export items at Sl. No. 1, 2, 4 & 5, as claimed by the firm.
10. Quantity of import item at Sl. No. 6 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export item at Sl. No. 1, as claimed by the firm.

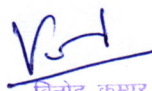
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/123 dated 11/07/2017


बलजीत सिंह/Dr.
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

131
11-07-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017 - Case No. 19/5/81 (M/s Kumar Engineering Works)
(Advance Authorization No. 0510402470 dated 05.05.2017)

Advance Authorisation may be ratified on repeat basis as under:

1. Words "containing 204000 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 224400 Kgs. as 1.10 Kgs./Kg. content in the export items.

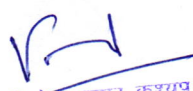
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/131 dated 11/07/2017


बलजीत सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

132
11-07-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017 - Case No. 32/5/81 (M/s Mehta Tubes Ltd.) (Advance Authorization No. 0310813091 dated 05.05.2017)

Firm may be asked to submit the following information:

1. Specific OD and WT of export products.
2. Manufacturing process with reduction in diameter and wall thickness at each stage of drawing and wastage claimed at each stage with complete justification.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/132 dated 17/07/2017


बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B) Section

Ref: ID 01/81/50/505/AM-15/DES II

Sub: Ratification of norm of AA No.0310789692 - Crompton Greaves.

A copy of D/L letter of even number dated 7.1.2015 is enclosed requesting for calculations for the dimensions of core and coil from the rating of the export product etc.

2. In the absence of relevant data, DES II may decide as per policy & procedure.



(K.K. Tiwari)
Industrial Adviser

Encl: a/a

DES-II, DGFT

DHI UO No. 3/181/2014/TSW(B) dt 10.7.2017



बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
उ. देश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of AA No. 0310789692 dated 26.09.2014.

Reference above application the firm may be requested to furnish following information:

1. Copy of advance authorization.
2. Information as per Sl. No. 4, 5, 8 & 11 of SDL.
3. End use of import item no. 9, 12, 13, 28 to 39 in the manufacturing process.

This issue with the approval of IA (KKT).

011 7.1.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(181)/ 2014/TSW(B)/

dated 07.01.2015.

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-210
11-07-2017

No.7/232/2017-TSW/87
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Authorization No.0710088940 dated 15-06-2012- M/s Image Labels Pvt. Ltd.

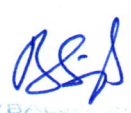
Ref: DGFT UO No. 01/81/50/272/AM-15/DES-2 Dated 11-05-2017

In this case, the firm has claimed wastage of 15% of the raw materials for the export product. Based on process flow chart and other details, 10% wastage is allowed and accordingly, following norms are recommended :-

Item of Export	Quantity	Item of Import	Quantity
Insulator made of PC Sheets	12400.00 Kg	Polycarbonate Sheet (Thickness 0.5mm) to 6.0mm	13640.00 Kg


(NAND LAL)
Consultant
31-05-2017
06/06/2017

DGFT (DES-II)


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

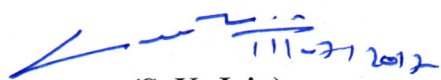
AR-212
11-07-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017 - Case No. A/R-212 (M/s KEI Industries Limited) (Advance Authorization No. 0510399591 dated 31.08.2016)

As exports were made prior to ratification of norms by the Norms Committee and content of "Nylon Compound" has been indicated in Shipping Bills, for the purpose of redemption, description of export items at Sl. No. 1 to 3 & 6 to 23 may be restored as per Advance Authorization.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/212-A/R dated 11/07/2017


उप महादेशिक विदेश व्यापार
उप महादेशिक General of Foreign Trade
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महादेशालय
Foreign Trade Development Officer
उप महादेशिक विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-216
11-07-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 11/07/2017 - Case No. A/R-216 (M/s Abir Infrastructure Private Limited) (Advance Authorization No. 0510261567 dated 31.03.2010)

1. Firm has informed that there has been change in description and quantities of supply items and accordingly they have requested for review/ reconsideration of adhoc Norm fixed earlier by the Norms Committee.
2. Advance Authorization is very old and no past record of the case is available with us.
3. Firm may be asked to submit the following details:
 - (i) Revised list of export items giving description, quantities in meters and their weights.
 - (ii) Revised list of import items giving description and quantities.
 - (iii) Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format, revised export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/216-A/R dated 11/07/2017


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-218

11-07-2017

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 11/07/2017 - Case No. A/R-218 (M/s Bharat Heavy Electricals Limited)
(Advance Authorization No. 1110024366 dated 23.03.2011)**

Keeping in view that only import items at Sl. No. 3(Epoxy Mica Paper) , 4(Polyester Glass Tape), 5 (Conducting Fleece Tape) & 9(Epoxy Mica Folium) are insulating materials and import item at Sl. No. 7(Epoxy Resin) & 8(Hardener) are process materials for Vacuum Pressure Impregnation, for the purpose of redemption, norms for these items may be modified as under

1. Import items at Sl. No. 3, 4, 5 & 9 put together may be allowed within 3 % of FOB value of exports.
2. Quantity of import items at Sl. No. 7 & 8 may be allowed on net to net basis.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/218-A/R dated 11/07/2017

B.S.
बलजीत सिंह/BALJI SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-231

11-07-2017

NC Meeting dated 11/07/2017- Case No. A/R-231 (M/s Marino Cables India Pvt. Limited)
(Advance Authorization No. 0510399551 dated 24.08.2016)

Firm may be asked to submit the following information(point-wise) for the all the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2017-TSW/231-A/R dated 11/07/2017

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi